

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY FIFTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 29909 OF 2024**

**Between:**

1. Bandari Vidhya Anuhya, D/o Bandari Nagaraju, Aged about 23 years, Occ. Student, Res. H.No 1-8-45/2, Kakatiya Nagar, Yellandu, Khammam-507123, T.G.
2. Chenumalla Rakshitha, D/o Chenumalla Ravinder Reddy, Aged about 18 years, Occ. Student, Res. H.No 4-6-86/A/1, CR Reddy Thota, Venkannakunta, Jangaon, Warangal-506167, T.G.
3. Deshaboina Tanmai, D/o D V Satyanarayana, Aged about 18 years, Occ. Student, Res. 4-2-75/2/1/2, Srinivasa Nagar, Besta Colony, Gandhichowk, Khammam-507003, T.G.
4. Sahasra Raghavi Vedere, D/o Vijender Reddy Vedere, Aged about 18 years, Occ. Student, Res. 4-1-216/154, Ft-G4, Sai Ram Residency, Karthikeya Nagar, Nacharam, Uppal-500076, T.G.

**...PETITIONERS**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for to upload their application for C(NRI) category under management Quota for Additional Mop-Up round of Counseling/Stray Vacancy, for admission into MBBS/BDS course under Management Quota C Category in Additional Mop-Up round of Counseling/Stray Vacancy, for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to

upload their application for C(NRI) category under management Quota for Additional Mop-Up round of Counseling/Stray Vacancy, for admission into MBBS/BDS course under Management Quota C category for the academic year 2024-25.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners to upload their application for C(NRI) category under management Quota for Additional Mop-Up round of Counseling/Stray Vacancy, for admission into MBBS/BDS course for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioners: SRI ABDUL KABEER FOR SRI ABDUL SAGEER  
Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW  
Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.29909 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Abdul Kabeer, learned counsel represents Mr. Abdul Sageer, learned counsel for the petitioners.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioners *inter alia* have prayed for the following relief:

“For the reasons stated above, it is prayed that this Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioners’

request to upload their application for 'C(NRI)' category under Management Quota for additional Mop-Up round of counseling/stray vacancy for admission into MBBS/BDS course under Management quota 'C' Category in additional Mop-Up round of counseling/stray vacancy for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload their application for 'C(NRI)' category under management quota for additional Mop-Up round of counseling/stray vacancy for admission into MBBS/BDS course under Management Quota 'C' Category for the academic year 2024-25 and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that the petitioners applied for admission into MBBS/BDS course for the academic year 2024-25 under management quota 'B' category, but inadvertently they could not register for admission under 'C/NRI' category. Therefore, the University

is not permitting the petitioners to seek admission under Management Quota for 'C/NRI' category. He further submitted that the petitioners be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the

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same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-N.CHANDRA SEKHAR  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Ifis Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI ABDUL SAGEER, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.

BS



CC TODAY

HIGH COURT

DATED:25/10/2024

ORDER

WP.No.29909 of 2024



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS.

⑨  
25/10/24  
lvs